

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.4533/2013

New Delhi this the 18th February, 2016

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)

Shri Ashok Sharma Son of Shri Om Prakash
R/o F-5/41, Sector 16, Rohini, Delhi. ...Applicant.
(By Advocate: None)

Versus

1. North Delhi Municipal Corporation,
Through its Commissioner,
Dr. Mukherjee Civic Centre,
Minto Road, New Delhi.
2. South Delhi Municipal Corporation,
Through its Commissioner,
Dr. Mukherjee Civic Centre,
Minto Road, New Delhi.
3. East Delhi Municipal Corporation,
Through its Commissioner,
Dr. Mukherjee Civic Centre,
Minto Road, New Delhi.
4. Delhi Subordinate Service Selection Board,
Through its Secretary,
F-18, Institutional Area,
Karkardooma, Delhi. ...Respondents.

(By Advocates: Shri R.K.Jain for R-2, Shri K.M.Sing for R-4 and
Shri Balendu Sekhar for R-1)

ORDER (ORAL)

Per Sudhir Kumar, Member (A):

Case called. None appears for the applicant. It is seen that there was also no representation on behalf of the applicant on 17.12.2014, 04.02.2015, 05.03.2015, 06.05.2015, 11.08.2015, 12.08.2015, 14.10.2015 and 22.12.2015. It is apparent that the applicant has lost interest in pursuing his

case and, therefore, the case is dismissed in default and for non-prosecution.

(Raj Vir Sharma)

(Sudhir Kumar)

Member (J)
/kdr/

Member (A)